



A BRIEF REPORT

OF

**THE BUSINESS TRANSACTED DURING THE
ELEVENTH SESSION (11 JANUARY - 15 JANUARY, 2016)**

OF

THE SIXTH LEGISLATIVE ASSEMBLY

OF

THE STATE OF GOA

**GOA LEGISLATURE SECRETARIAT
PORVORIM – GOA
2016**

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PREFACE

This booklet contains statistical information of the business transacted by the Sixth Legislative Assembly of the State of Goa during its Eleventh Session (11 January – 15 January, 2016).

PORVORIM – GOA
3/2/2016

N.B.SUBHEDAR
SECRETARY

A BRIEF REPORT OF THE BUSINESS TRANSACTED BY THE SIXTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA DURING ITS ELEVENTH SESSION (11 JANUARY – 15 JANUARY, 2016)

1. INTRODUCTION

In exercise of the powers conferred by Clause (1) of Article 174 of the Constitution of India, Smt. Mridula Sinha, the Hon. Governor of Goa, vide Order dated the 8th December, 2015, summoned the Eleventh Session of the Sixth Legislative Assembly of the State of Goa, which commenced on the 11th January, 2016 at 11 30 AM at the Assembly Hall, Porvorim, Goa. The National Anthem was played at the commencement of the Session. The August House has transacted an effective and significant business during its 5 sittings which was held during the period from the 11th January to the 15th January, 2016 and had a total duration of 22 hours and 32 minutes.

2. ADDRESS BY THE HON. GOVERNOR TO THE SIXTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Hon. Governor of Goa, delivered her Address to the Sixth Legislative Assembly of the State of Goa on the 11th January, 2016 at 11 30 AM at the Assembly Hall, and informed the House of the cause of its summons, as envisaged in Article 176(1) of the Constitution of India. Thereafter, the Secretary Legislature, laid a copy of the Address delivered by the Hon. Governor of Goa on the Table of the House on the 11th January, 2016.

3. MOTION OF THANKS TO THE GOVERNOR'S ADDRESS

(i) On a Motion moved by Dr. Pramod Sawant and seconded by Shri Nilesh Cabral, the House thanked the Hon. Governor of Goa for her Address delivered to the House on the 11th January, 2016.

(ii) 50 Amendments to the Motion of Thanks were moved by S/Shri Pratapsingh Rane, the Leader of the Opposition, Digambar Kamat and Vijai Sardesai, MLAs'.

(iii) The Motion of Thanks along with 50 Amendments were discussed from 12.1.2016 to 14.1.2016.

(iv) Dr. Pramod Sawant, S/Shri Nilesh Cabral, Vishwajit Rane, Francisco Pacheco, Sidharth Kuncalienkar, Subhash Phal Dessai, Micheal Lobo, Caetano Silva, Kiran Kandolkar, Digambar Kamat, Vijai Sardesai, Ganesh Gaonkar, Glenn Ticlo, Rajan Naik, Vishnu Surya

Naik Wagh, Lavoo Mamledar, Pandurang Madkaikar, Chandrakant Kavalekar, Rohan Khaunte, Aleixo Reginaldo Lourenco, Mauvin Godinho, Benjamin Silva, Naresh Sawal, MLAs' and Shri Pratapsingh Rane, Leader of the Opposition, took part in the debate.

(v) Thereafter, the Amendments moved to the Motion of Thanks were put to the vote of the House and were negatived and the Motion of Thanks to the Address of the Governor was adopted after discussion and voting in the House on the 14th January, 2016.

4. TOTAL DURATION OF THE SITTINGS OF THE HOUSE

Sl. No.	Dates of sittings	Duration of sittings	The Total duration of the sittings of the House
1.	11.1.2016	11 30 AM to 1 53 PM	<p>The Total duration of the sittings of the House was <u>22 hours and 32 minutes.</u></p>
2.	12.1.2016	11 30 AM to 1 00 PM 2 30 PM to 4 06 PM 4 30 PM to 6 51 PM	
3.	13.1.2016	11 30 AM to 1 10 PM 2 30 PM to 3 56 PM	
4.	14.1.2016	11 30 AM to 1 07 PM 2 30 PM to 4 02 PM 4 30 PM to 9 05 PM	
5.	15.1.2016	11 30 AM to 1 11 PM 2 30 PM to 4 39 PM	

5. ATTENDANCE OF THE MEMBERS (EXCLUDING THE SPEAKER, DY. SPEAKER, MINISTERS AND THE LEADER OF THE OPPOSITION) IS ENUMERATED BELOW:

Sl. No.	Names of the Members	No of days attended the Session
1.	Shri Naresh Sawal	5 days
2.	Shri Kiran Kandolkar	3 days
3.	Shri Michael Lobo	5 days
4.	Shri Rohan Khaunte	5 days
5.	Shri Glenn Souza Ticlo	5 days
6.	Smt. Jennifer Monserrate	Nil
7.	Shri Atanasio Monserrate	5 days
8.*	*Shri Vishnu Surya Naik Wagh	5 days

9.	Shri Pandurang Madkaikar	5 days
10.	Dr. Pramod Sawant	5 days
11.	Shri Vishwajit Rane	5 days
12.	Shri Lavoo Mamledar	5 days
13.	Shri Jose Luis Carlos Almeida	5 days
14.	Shri Mauvin Godinho	5 days
15.	Shri Francisco. X. Pacheco	5 days
16.	Shri Aleixo.R. Lourenco	5 days
17.	Shri Vijai Sardesai	5 days
18.	Shri Digambar Kamat	4 days
19.	Shri Caetano Silva	5 days
20.	Shri Rajan Naik	5 days
21.	Shri Benjamin Silva	5 days
22.	Shri Chandrakant Kavalekar	5 days
23.	Shri Nilesh Cabral	5 days
24.	Shri Ganesh Gaonkar	5 days
25.	Shri Subhash Phal Dessai	5 days
26.	Shri Sidharth Kuncalienkar	5 days

* Shri Vishnu Surya Naik Wagh, was duly elected as the Deputy Speaker of the Goa Legislative Assembly w.e.f. 14.1.2016.

6. OBITUARY REFERENCES

Shri Anant Shet, the Acting Speaker, made the following Obituary References on **11.1.2016**, in respect of the passing of the following distinguished luminaries:-

- 1. Dr. Wilfred De Souza**, former Chief Minister of Goa, eminent surgeon and politician, passed away on 4th September, 2015.
- 2. Shri Anil Salgaonkar**, former legislator of the Fifth Legislative Assembly and an eminent industrialist, passed away on 1st January, 2016.
- 3. Smt. Lakshmibai Sardesai**, mother of Shri Vijai Sardesai, the Hon. Member of the Sixth Legislative Assembly, passed away on the 4th September, 2015.
- 4. Shri Vishwasrao Dhempe**, a renowned Goan businessman, passed away on the 19th September, 2015.
- 5. Shri Jagmohan Dalmiya**, the former President of Board of Control for Cricket in India (B.C.C.I.), passed away on the 20th September, 2015.

6. **Shri Mangesh Priyolkar**, a veteran freedom fighter, who fought tirelessly for the liberation of Goa, passed away on the 25th August, 2015.
7. **Smt. Tilottama Arlekar**, mother of Shri Rajendra Arlekar, the Hon. Minister for Forests and Environment, passed away on the 20th September, 2015.
8. **Shri Laxman Dattaram Shet Govenkar**, a veteran freedom fighter, passed away on the 6th November, 2015.
9. **Shri Ramkrishna Dharma Sawant**, a veteran freedom fighter, passed away on the 17th December, 2015.
10. **Prof. Vithal Acharya**, a veteran freedom fighter, passed away on the 4th January, 2016.
11. **Shri Gajanan Pendharkar**, former President of Vicco Laboratories Company and noted businessman, passed away on the 08th October, 2015.
12. **Shri Ravindra Jain**, a noted musician and singer, passed away on the 9th October, 2015.
13. **Shri Saeed Jaffrey**, a veteran and versatile actor of the Indian cinema, passed away on the 15th November, 2015.
14. **Shri Sharad Joshi**, an eminent farmers' leader, who founded the Shetkari Sangathana and former Member of Parliament of Rajya Sabha, passed away on the 12th December, 2015.
15. **Ms. Sadhana Shivdasani**, popularly known as Sadhana, a veteran actress who won Filmfare award for best actress, passed away on the 25th December, 2015.
16. **Shri Herbert Kanoen alias San**, a legendary international football player, who brought laurels to Goa by winning Santosh Trophy in 1984, passed away on 28th December, 2015.
17. **Shri Mangesh Padgaonkar**, an iconic Marathi Poet and Padma Bhushan awardee, passed away on the 30th December, 2015.
18. **Shri Mufti Mohammed Sayeed**, former Chief Minister of Jammu and Kashmir, passed away on the 7th January, 2016.
19. **Prof. Bal Apte**, a renowned English professor, author and founder of 'Konkan Kashi' project and a great historian, passed away on the 7th January, 2016.
20. **Shri A.B. Bardhan**, the former Communist Party of India leader, passed away on the 2nd January, 2016.
21. The House paid homage **to the brave soldiers/martyrs of the Indian Armed Forces**, who sacrificed their lives for the service of the Nation during the terrorist attack at Pathankot Air base.

(ii) The following Members spoke on the Motion:-

1. Shri Vijai Sardesai, MLA
2. Shri Michael Lobo, MLA
3. Shri Chandrakant Kavalekar, MLA
4. Shri Vishnu S. Wagh, MLA
5. Shri Aleixo R. Lourenco, MLA
6. Shri Mauvin Godinho, MLA
7. Shri Naresh Sawal, MLA
8. Shri Francis D'Souza, Dy. Chief Minister
9. Shri Rohan Khaunte, MLA
10. Shri Nilesh Cabral, MLA
11. Shri Ticlo Glenn Souza, MLA
12. Shri Lavoo Mamledar, MLA
13. Dr. Pramod Sawant, MLA
14. Shri Dayanand Mandrekar, Minister for Water Resources
15. Shri Ramakrishna Dhavalikar, Minister for Transport
16. Shri Pratapsingh R. Rane, Leader of Opposition
17. Shri Laxmikant Parsekar, Chief Minister
18. Shri Anant Shet, Acting Speaker

(iii) The House also paid its rich tributes and homage to these distinguished luminaries.

(iv) The Obituary References were unanimously passed by the House and thereafter the House stood in silence for one minute as a mark of respect to the departed souls.

7. CONDOLATORY MOTION

Shri Sidharth Kuncalienkar, MLA, moved the following Condolatory Motion on **14.1.2016**:

“This House condoles the sad demise of Lt. Gen (Retd.) J.F.R. Jacob, former Governor of Goa and Punjab, who passed away on the 13th January, 2016 at the age of 93 years.”

(ii) The following Members spoke on the Condolatory Motion:

1. Shri Sidharth Kuncalienkar, MLA
2. Shri Vishnu Surya Naik Wagh, MLA
3. Shri Pratapsingh Rane, Leader of the Opposition
4. Shri Rajendra Arlekar, Minister for Forest
5. Shri Aleixo Reginaldo Lourenco, MLA
6. Shri Nilesh Cabral, MLA
7. Vijai Sardesai, MLA
8. Shri Laxmikant Parsekar, Chief Minister

9. Shri Anant Shet, Speaker

(iii) Thereafter, the Condolatory Motion was unanimously passed by the House on **14. 1. 2016** and thereafter the House stood in silence for one minute as a mark of respect to the departed soul. The House paid its rich tributes and homage to these distinguished luminary.

8. CONGRATULATORY MOTIONS

1. Shri Vishnu Surya Naik Wagh, MLA moved the following Congratulatory Motions on 14.1.2016:

“This House congratulates **Shri Michael Lobo**, legislator of the present Sixth Legislative Assembly of the State of Goa, for being chosen for the best young legislator award instituted by M.I.T. Pune and the award shall be conferred on him on the 27th January, 2016 at the hands of the Hon. Prime Minister of India, Shri Narendra Modi.”

2. Dr. Shivanand Bandekar and his team of doctors, for successfully performing an advanced knee-implant surgery called ‘attune’.”

(i) S/Shri Vishnu Surya Naik Wagh, Rohan Khaunte, Lavoo Mamledar, Digambar Kamat, Naresh Sawal, Subhash Phal Dessai, Caetano Silva, Chandrakant Kavalekar, Vijai Sardesai, Vishwajit Rane, Mauvin Godinho, Michael Lobo, Dilip Parulekar, Minister for Tourism, Laxmikant Parsekar, Chief Minister, Pratapsingh Rane, Leader of the Opposition and Anant Shet, Speaker, spoke on the Congratulatory Motions.

3. Shri Aleixo Reginaldo Lourenco, MLA moved the following Congratulatory Motion on 15.1.2016:

“This House congratulates **Shri Antonio Costa**, of Goan origin, for being elected as the Prime Minister of Portugal.”

(ii) S/Shri Aleixo Reginaldo Lourenco, Mauvin Godinho, Vijai Sardesai, Glenn Ticlo, MLAs’ Ramakrishna Dhavalikar, Minister for P.W.D., Shri Francis D’Souza, Dy. Chief Minister, Pratapsingh Rane, Leader of the Opposition, Laxmikant Parsekar, Chief Minister, Vishnu Surya Naik Wagh, Deputy Speaker and Anant Shet, Speaker spoke on the Congratulatory Motion.

(iii) The Congratulatory Motions were unanimously adopted by the House.

9. ELECTION OF THE SPEAKER

(a) Shri Mauvin Godinho, the *Pro-tem* Speaker announced the receipt of 4 nominations for election to the post of the Speaker on 12.1.2016. All the following 4 nominations were moved by the Proposers and Seconders.

1. **Shri Anant Shet**

Proposed by Shri Avertano Furtado, Minister for Fisheries.

Seconded by Shri Lavoo Mamledar

2. **Shri Anant Shet**

Proposed by Shri Dr. Pramod Sawant

Seconded by Shri Vishnu Wagh

3. **Shri Aleixo. R. Lourenco**

Proposed by Shri Vijai Sardesai

Seconded by Shri Rohan Khaunte

4. **Shri Aleixo. R. Lourenco**

Proposed by Shri Vijai Sardesai

Seconded by Shri Digambar Kamat

(b) The first Motion moved by Shri Avertano Furtado, Minister for Fisheries and seconded by Shri Lavoo Mamledar, MLA, was put to vote of the House (Voice Vote), but the Opposition Benches also claimed for Division.

The votes in favour of the Motion were =28

Against the Motion= 9

(c) Shri Mauvin Godinho, the *Pro-tem* Speaker made an announcement that **SHRI ANANT VISHNU SHET stands duly elected to the post of Speaker on the 12th January, 2016.**

(d) On election of **Shri Anant Shet**, to the post of the Speaker, Shri Laxmikant Parsekar, Chief Minister, and Shri Pratapsingh Rane, Leader of the Opposition escorted him to his Chair.

(e) **SHRI ANANT VISHNU SHET STANDS DULY ELECTED AS THE SPEAKER OF THE GOA LEGISLATIVE ASSEMBLY W.E.F. THE 12TH JANUARY, 2016.**

(f) The following Members made speeches to congratulate Shri Anant Shet on his election to the post of Speaker:

1. Shri Laxmikant Parsekar, Chief Minister
2. Shri Pratapsingh Rane, Leader of the Opposition
3. Shri Vijai Sardesai, MLA

(g) Shri Anant Shet, the Hon. Speaker, thanked all the Members of the House for electing him as a Speaker of the Goa Legislative Assembly.

10. ELECTION OF THE DEPUTY SPEAKER

(a) Shri Anant Vishnu Shet, the Hon. Speaker announced the receipt of 5 nominations for election to the post of the Deputy Speaker. All the 5 nominations were moved by the Proposers and Seconders.

1. Shri Vishnu Surya Naik Wagh

Proposed by Shri Rajendra Arlekar, Minister for Forests and Environment.

Seconded by Shri Sidharth Kuncalienkar

2. Shri Vishnu Surya Naik Wagh

Proposed by Pandurang Dhavalikar, Minister for Craftsmen Training

Seconded by Shri Glenn Ticlo

3. Shri Vishnu Surya Naik Wagh

Proposed by Shri Benjamin Silva

Seconded by Shri Kiran Kandolkar

4. Shri Pandurang Madkaikar

Proposed by Shri Pratapsingh Rane, Leader of the Opposition

Seconded by Shri Digambar Kamat

5. Shri Pandurang Madkaikar

Proposed by Shri Vishwajit Rane

Seconded by Shri Vijai Sardesai

(b) The first Motion moved by Shri Rajendra Arlekar, Minister for Forests and Environment and seconded by Shri Sidharth Kunkalienkar, MLA, was put to vote of the House. The Opposition Benches claimed for Division.

The votes in favour of the Motion were =26

Against the Motion= 10

(c) Shri Anant Vishnu Shet, the Hon.Speaker made an announcement that **SHRI VISHNU SURYA NAIK WAGH stands duly elected to the post of Deputy Speaker on the 14th January, 2016.**

(d) On election of **Shri Vishnu Surya Naik Wagh**, to the post of the Deputy Speaker, Shri Laxmikant Parsekar, Chief Minister and Shri Pratapsingh Rane, Leader of the Opposition escorted him to his Chair.

(e) **SHRI VISHNU SURYA NAIK WAGH, STANDS DULY ELECTED AS THE DEPUTY SPEAKER OF THE GOA LEGISLATIVE ASSEMBLY W.E.F. THE 14TH JANUARY, 2016.**

(f)The following Members made speeches to congratulate Shri Vishnu Surya Naik Wagh, on his election to the post of Deputy Speaker.

1. Shri Laxmikant Parsekar, Chief Minister
2. Shri Pratapsingh Rane, Leader of the Opposition
3. Shri Anant Shet, Speaker
4. Shri Vishnu Surya Naik Wagh, Deputy Speaker.

11. PAPERS LAID ON THE TABLE OF THE HOUSE

In this Session, 50 Papers were laid on the Table of the House which included- The Goa Municipalities (Amendment) Ordinance, 2015 (Ordinance No. 5 of 2015), The Goa University (Amendment) Ordinance, 2015 (Ordinance No. 6 of 2015) published in the Official Gazette, Series-I No. 30 dated 23.10.2015, The Goa Municipalities (Amendment) Ordinance, 2015 (Ordinance No. 7 of 2015), The Goa Town and Country Planning (Amendment) Ordinance, 2015 (Ordinance No. 8 of 2015) and The Goa Legislative Diploma No. 2070 dated 15. 4. 1961 (Amendment) Ordinance, 2015 (Ordinance No. 9 of 2015), were laid on the Table of the House.

SL. No.	Papers laid on the Table of the House	Laid by	Date of Laying
1.	Shri Laxmikant Parsekar, Chief Minister laid the following: a. Audit Annual Accounts of the Goa University for the year 2013 – 14. b. The Audit Report of Goa Housing Board	Shri Laxmikant Parsekar. Chief Minister	11.1.2016

<p>for the years 2011-2012 and 2012 - 2013.</p> <p>(2) The following Orders/Notifications published under Goa Value Added Tax Act, 2005.</p> <p>a. Order No. CCT/12-2/11-12/1762 dated 21.07.2015 published in the Official Gazette, Series – II No. 17 dated 23.07.2015.</p> <p>b. Notification No. 4/5/2005 – Fin (R & C) (121) dated 24.08.2015 published in the Extraordinary Official Gazette No. 2, Series – I No. 21 dated 25.08.2015.</p> <p>c. Order No. 4/5/2005 – Fin (R & C) (122) dated 28.08.2015 published in the Extraordinary Official Gazette No. 3, Series – II No. 22 dated 28.08.2015.</p> <p>d. Notification No. 4/5/2005 – Fin (R & C) (123) dated 11.09.2015 published in the Official Gazette, Series – II No. 27 dated 01.10.2015.</p> <p>e. Notification No. 4/5/2005 – Fin(R & C) (124) dated 30.09.2015 published in the Official Gazette, Series – II No. 28 dated 08.10.2015.</p> <p>f. Notification No. 4/5/2005 – Fin (R & C) (125) dated 30.09.2015 Published in the Official Gazette, Series – II No. 28 dated 08.10.2015.</p> <p>g. Notification No. 4/5/2005 – Fin (R & C) (126) dated 30.09.2015 published in the Official Gazette, Series – II No. 28 dated 08.10.2015.</p> <p>h. Order No. CCT/12-2/11–112/2903 dated 07.10.2015 published in the Extraordinary Official Gazette, Series – II No. 28 dated 08.10.2015.</p> <p>i. Notification No. 4/5/2005 – Fin (R & C) (127)1243 dated 26.10.2015 published in the Extraordinary Official Gazette No. 2, Series – I No. 30 dated 27.10.2015.</p> <p>j. Notification No. 4/5/2005 – Fin (R & C) (128)1245 dated 26.10.2015 published in the Extraordinary Official Gazette, No.2, Series – I No. 30 dated 27.10.2015.</p> <p>(3) <u>The following Orders published under Goa Entertainment Tax Act, 1964.</u></p> <p>a. Order No.3/1/2009 – Fin (R & C) dated 17.07.2015 published in the Official Gazette, Series – II No. 17 dated 23.07.2015.</p> <p>b. Order No.3/1/2009 – Fin (R & C) (1) dated 17.07.2015 published in the Official Gazette, Series – II No. 17 dated 23.07.2015.</p>		
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	<p>c. Order No.3/1/2009-Fin (R & C) (2) dated 17.07.2015 published in the Official Gazette, Series – II No. 17 dated 23.07.2015.</p> <p>d. Order No.3/1/2009-Fin (R & C) (3) dated 21.07.2015 published in the Official Gazette, Series – II No. 17 dated 23.07.2015.</p> <p>e. Order No.3/1/2009-Fin (R & C) (20) dated 11.09.2015 published in the Official Gazette, Series – I No. 25 dated 19.09.2015.</p> <p>f. Order No.3/1/2009-Fin (R & C) dated 28.09.2015 published in the Official Gazette, Series – II No. 27 dated 01.10.2015.</p> <p><u>(4) The Goa University (Amendment) Ordinance, 2015 (Ordinance No. 6 of 2015) published in Official Gazette, Series – I No. 30 dated 23.10.2015.</u></p>		
2.	<p>Shri Francis D’Souza, Dy. Chief Minister laid the following Ordinances:</p> <p>a. The Goa Town and Country Planning (Amendment) Ordinance, 2015 (Ordinance No. 8 of 2015).</p> <p>b. The Goa Municipalities (Amendment) Ordinance, 2015 (Ordinance No. 5 of 2015).</p> <p>c. The Goa Municipalities (Amendment) Ordinance, 2015 (Ordinance No. 7 of 2015).</p>	Shri Francis D’Souza, Dy. Chief Minister	11.1.2016
3.	<p>Shri Ramesh Tawadkar, Minister for Agriculture & Tribal Welfare laid the 10th Annual Report of Goa State Scheduled Tribes Finance and Development Corporation Ltd. for the year 2013 – 2014.</p>	Shri Ramesh Tawadkar, Minister for Agriculture & Tribal Welfare	11.1.2016
4.	<p>Shri Dayanand Mandrekar, Minister for Civil Supplies and Price Control laid the following Notifications:</p> <p>(1) a) DCS/S/Food Security/2015 – 16/384 dated 28.08.2015 published in the Official Gazette of Goa Series – II No. 24 dated 10.09.2015.</p> <p>b) DCS/S/Food Security/2015 – 16/385 dated 28.08.2015 published in the Official Gazette of Goa Series – II No. 24 dated 10.09.2015.</p> <p>c) DCS/S/Food Security/ 2015 – 16/386 dated 28.08.2015 published in the Official Gazette of Goa Series – II No. 24 dated 10.09.2015.</p> <p>(2) a) DCS/S/Food Security/2015 – 16/718 dated 25.11.2015 published in the Official Gazette of Goa Series – I No. 35 dated 26.11.2015.</p> <p>b) DCS/S/sugar/2015 – 16/717 dated</p>	Shri Dayanand Mandrekar, Minister for Civil Supplies and Price Control	11.1.2016

	<p>25.11.2015 published in the Official Gazette of Goa Series – I No. 35 dated 26.11.2015.</p> <p>(3) a)DCS/ENF/C.O./FS/2015 – 16/164 dated 06.10.2015 published in the Official Gazette of Goa Series – I, No. 29 dated 15.10.2015.</p> <p>b) DCS/ENF/C.O./MS-HSD/2015 – 16/165 dated 06.10.2015 published in the Official Gazette of Goa Series – I No. 29 dated 15.11.2015.</p> <p>c)DCS/ENF/C.O./FS/2015 – 16/191 dated 06.11.2015 published in the Official Gazette of Goa Series – I No. 35 dated 26.11.2015.</p> <p>(4) Circular No. DCS/ENF/RC-Docu./16-16/128 dated 26.08.2015.</p> <p>(5) Circular No. DCS/ENF/Taluka-Matters/2015-2016/136 dated 28.09.2015.</p> <p>(6) Circular No. DCS/ENF/FS/-Insp./ 15-16/190 dated 06.11.2015.</p>		
5.	Shri Ramkrishna Dhavalikar, Minister for Transport laid the Annual Report of Konkan Railway Corporation Ltd. for the year 2014 – 2015.	Shri Ramkrishna Dhavalikar, Minister for Transport	11.1.2016
6.	Shri Francisco D'Souza, Dy. Chief Minister laid the Goa Legislative Diploma No. 2070 dated 15.04.1961 (Amendment) Ordinance, 2015 (Ordinance No. 9 of 2015).	Shri Francisco D'Souza, Dy. Chief Minister	12.1.2016
7.	Shri Pandurang M. Dhavalikar, Minister for Craftmen Training, Factories and Boilers laid-The Goa Control of Industrial Major Accident Hazards (Second Amendment Rules, 2015) (published in the Official Gazette of Goa Series – I No. 28 dated 08.11.2015) framed under the Factories Act, 1948, Section 112 read with section 41-B	Shri Pandurang M. Dhavalikar, Minister for Craftmen Training, Factories and Boilers	12.1.2016
8.	Shri Dilip D. Parulekar, Minister for Social Welfare laid the copy of the Griha Aadhar Schemes notified by the Government specially for the housewives/housemakers of Goa.	Shri Dilip D. Parulekar, Minister for Social Welfare	12.1.2016
9.	Shri Rajendra Arlekar, Minister for Panchayat, Forest & Environment laid a Notification No. 7/17/92/STE/Part/1294 dated 14.12.2015. Re-constitution of Goa State Biodiversity Board (GSBB) under Section 22 of the Biological Diversity Act, 2002 (Central Act No. 18 of 2003) published in the Official Gazette of Goa Series – II No. 38 dated 17.12.2015.	Shri Rajendra Arlekar, Minister for Panchayat, Forest & Environment	12.1.2016

10.	Shri Laxmikant Parsekar, Chief Minister laid the following Notifications published under <u>The Goa Excise Duty Act, 1964 (Act 5 of 1964)</u> . a) Notification No. 1/5/2012 – Fin (R & C) part file/1164 dated 13.10.2015 Published in the Official Gazette, Series – I No. 28 (Extraordinary) dated 14.10.2015. b) Notification No. 1/1/2015 – Fin (R & C)/699 dated 08.07.2015 Published in the Official Gazette, Series – I No. 17 dated 23.07. 2015.	Shri Laxmikant Parsekar, Chief Minister	14.1.2016
11.	Shri Milind S. Naik, Minister for Power laid the Regulations issued by the Joint Electricity Regulatory Commission for the State of Goa and UTS (Multi-year Distribution Tariff) (First Amendment), 2015 to amend the JERC (Multi-year Distribution Tariff) Regulations, 2014(herein- after referred to as the Principal Regulations). 1. Gazette Notification No. 163, dated 15.05.2015. 2. Gazette Notification No. 259, dated 27.07.2015. 3. Gazette Notification No. 293, dated 27.08.2015.	Shri Milind Naik, Minister for Power	14.1.2016
12.	Shri Francis D’Souza, Deputy Chief Minister laid the Goa Municipalities (Election) (Amendment) Rules, 2015 published in the Official Gazette vide Notification No. 20/39/2015/DMA/1661 dated 08.09.2015. (The Official Gazette Extraordinary No. 3 Series – I No. 23 dated 09.09.2015).	Shri Francis D’Souza, Deputy Chief Minister	15.1.2016
13.	Shri Dilip Parulekar, Minister for Tourism laid the 33 rd Annual Report of the Goa Tourism Development Corporation Limited for the year 2014-2015.	Shri Dilip Parulekar, Minister for Tourism	15.1.2016

12. CALLING ATTENTION MOTIONS

1. (i) The subject matter of the Calling Attention Motion moved by **Shri Nilesh Cabral, MLA, on 12.1.2016**, was as regards the fear and anxiety and great deal of uncertainty felt by Goans, due to the news of formation of Power Corporation after disbanding Goa Electricity Department. Presently Budgetary support are provided by the Government of Goa to run the Electricity Department smoothly and that has kept the tariffs under control and also salaries of employees

are protected but if it is reversed then definitely tariffs will be at par with other States which is very high for common man and in order to minimize losses of Corporation, load shedding may probably be faced. The steps/measures the Government intends to undertake or has undertaken in the matter.

(ii) Shri Milind Naik, Minister for Power, made a statement in regard thereto.

(iii) The following Members sought clarifications:

1. Shri Nilesh Cabral, MLA
2. Shri Rohan Khaunte, MLA
3. Shri Rajendra Arlekar, Minister for Forests
4. Dr. Pramod Sawant, MLA
5. Shri Subhash Phal Desai, MLA
6. Shri Sidharth Kuncalienkar, MLA
7. Shri Digambar Kamat, MLA
8. Shri Laxmikant Parsekar, Chief Minister

2. The subject matter of the Calling Attention Motion was tabled by **Shri Pratapsingh Rane, Leader of the Opposition on 13.1.2016**, was as regards the fear and anxiety in the minds of the public in general, due to cases of 'Monkey fever' detected in the village of Maushi in Sattari Taluka. The action the Government has taken in order to prevent the disease from spreading.

(ii) Shri Francis D'Souza, Deputy Chief Minister, made a statement in regard thereto.

(iii) The following Members sought clarifications:

1. Shri Pratapsingh R. Rane, Leader of Opposition.
2. Shri Laxmikant Parsekar, Chief Minister.
3. Shri Vishwajit P. Rane, MLA.
4. Shri Vijai Sardesai, MLA.
5. Shri Nilesh Cabral, MLA

3. The subject matter of the Calling Attention Motion tabled by **S/Shri Digambar Kamat and Vijai Sardesai, MLAs' on 13.1.2016**, was as regards the fear and anxiety in the minds of the pensioners of Goa, due to the delay in the implementation of Order No. 38/37/08/-P & PW (A) issued by the Government of India, Ministry of Personnel, PG & Pensions, Department of Pensions & Pensioners Welfare, for the revision of pension of pre-2006 pensioners. The steps the Government will initiate to revise the said pension without any further delay.

- (ii) Shri Laxmikant Parsekar, Chief Minister made a statement in regard thereto.
- (iii) Shri Digambar Kamat, MLA sought clarification on the subject matter.

4. The subject matter of the Calling Attention Motion tabled by **S/Shri Caetano Silva and Aleixo Reginaldo Lourenco, MLAs' on 14.1.2016**, was as regards the fear and anxiety in the minds of the people of Carmona about the permission given to mega project of 'Rahejas' be revoked, since the process followed is arbitrary. The people are not taken into confidence and their opinions are not taken and there is no proper infrastructure, inspite of Gram Sabha Resolution. The steps/measures the Government intends to undertake or has undertaken in the matter.

(ii) Shri Francis D'Souza, Deputy Chief Minister made a statement in regard thereto.

(iii) The following Members sought clarifications:-

1. Shri Caetano Silva, MLA
2. Shri Aleixo Reginaldo Lourenco, MLA
3. Shri Laxmikant Parsekar, Chief Minister.

5. The subject matter of the Calling Attention Motion, **tabled by Shri Vijai Sardesai, MLA, on 14.1.2016**, was as regards the fear and anxiety in the minds of the people of Goa as regards the Defense Expo at Quittol, Quepem, Goa, despite of the mass opposition from the local villagers and the public. The steps/measures the Government intends to undertake or has undertaken in the matter.

(ii) Shri Mahadev Naik, Minister for Industries made a statement in regard thereto.

(iii) The following Members sought clarifications:

1. Shri Vijai Sardesai, MLA
2. Shri Rohan Khaunte, MLA
3. Shri Laxmikant Parsekar, Chief Minister
4. Shri Pratapsingh Rane, Leader of the Opposition.

5. The subject matter of the Calling Attention Motion, tabled by **S/Shri Digambar Kamat, Naresh Sawal, Aleixo. R. Lourenco, Vijai Sardesai and Rohan Khaunte, MLAs' on 15.1.2016**, was as regards the fear and anxiety in the minds of the students who have undertaken M-tech course at Goa University and who wish to continue the course. They would be deprived of their career prospects, as Goa University wants to discontinue this

course after successful implementation of this course for last three years. The steps/measures the Government intends to undertake or has undertaken in the matter.

(ii) Shri Laxmikant Parsekar, Chief Minister made a statement in regard thereto.

(iii) The following Members sought clarifications:

1. Shri Vijai Sardesai, MLA
2. Shri Rohan Khaunte, MLA

7. The subject matter of the Calling Attention Motion, tabled by **S/Shri Micheal Lobo, Naresh Sawal and Vijai Sardesai, MLAs**, on **15.1.2016**, was as regards the steps/measures the Government intends to undertake or has undertaken in the matter to resolve the issue of the labour unrest relating to Drishti Life Saving Pvt. Ltd and the Department of Tourism and the measures undertaken to resolve the issue of the son of soil, since the contractor of Drishti Life Saving Pvt. Ltd, has been making alternate arrangements by employing people from neighbouring States by replacing Goan life saving guards.

(ii) Shri Dilip Parulekar, Minister for Tourism made a statement in regard thereto.

(iii) The following Members sought clarifications:

1. Shri Michael Lobo, MLA
2. Shri Vijai Sardesai, MLA
3. Shri Aleixo Reginaldo Lourenco, MLA

The Government replied adequately to the above mentioned Calling Attentions thereto.

13. THE FIRST REPORT (2016) OF THE BUSINESS ADVISORY COMMITTEE REPORT PRESENTED

Shri Laxmikant Parsekar, Chief Minister presented the First Report (2016) of the Business Advisory Committee to the House. The Motion was put to the vote of the House and was adopted on the 11th January, 2016.

14. LEGISLATIVE BUSINESS TRANSACTED BY THE HOUSE

(I) ASSENT TO BILLS

The Secretary Legislature, reported assent of the Hon. Governor of Goa to the following fourteen Bills namely:-

1. The Goa Appropriation (No.2) Bill, 2015.
2. The Goa Appropriation (No.3) Bill, 2015.
3. The Goa Labour Welfare Fund (Amendment) Bill, 2015.
4. The Goa Mundkars (Protection from Eviction) (Amendment) Bill, 2015.
5. The Goa Agricultural Tenancy (Amendment) Bill, 2015.
6. The Goa Industrial Development (Amendment) Bill, 2015.
7. The Goa Value Added Tax (Eighth Amendment) Bill, 2015.
8. The Goa Land Revenue Code (Amendment and Validation of Proceedings and Orders) Bill,2015.
9. The Goa State Guarantees (Fifth Amendment) Bill, 2015.
10. The Goa Contingency Fund (Fourth Amendment) Bill, 2015.
11. The Goa Motor Vehicles Tax (Amendment) Bill, 2015.
12. The Goa Co-operative Societies (Amendment) Bill, 2015.
13. The Goa Agricultural Produce Marketing (Development and Regulation) (Amendment) Bill,2015.
14. The Goa Municipalities (Amendment) Bill, 2015.

II. GOVERNMENT BILLS INTRODUCED, CONSIDERED AND PASSED

The following seven Government Bills were passed by the House:-

Sl. No.	Title of the Bill	Name of the Minister, who moved the Bill	Date of Introduction of the Bill	Remarks/Date of Consideration and Passing of the Bill
1.	The Goa Appropriation Bill, 2016	Shri Laxmikant Parsekar, Chief Minister	12.1.2016	The Goa Appropriation Bill, 2016 was introduced, considered and passed by the House on 12.1. 2016.
2.	The Goa University (Amendment) Bill, 2016	Shri Laxmikant Parsekar, Minister for Education	12.1.2016	(i) Shri Laxmikant Parsekar, Minister for Education, moved that the Goa University (Amendment) Bill, 2016, be taken into consideration on 14.1.2016. The Motion for consideration of

				<p>the Bill was put to vote and adopted.</p> <p>(ii) At the stage of consideration of the Bill, the following Amendment to Clause 2 of the Bill was moved by Shri Aleixo Reginaldo Lourenco, MLA:</p> <p><u>The Amendment to Clause 2 of the Bill</u></p> <p>Omission of new section 11-A.</p> <p>(iii)The Bill along with the amendment was discussed in depth by the House.</p> <p>(iv)The following Members spoke on the Bill:</p> <p>(a)Shri Aleixo Reginaldo Lourenco, MLA</p> <p>(b).Shri Laxmikant Parsekar, Chief Minister.</p> <p>(v)The Amendment to the Bill, was put to the vote of the House and was negated.</p> <p>(vi) Clauses 2 and 3, Clause 1, the enacting formula and the long title were put to vote and adopted. The Motion for passing of the Bill was put to vote and passed on 14.1.2016. The Goa University(Amendment) Bill, 2016 was considered and passed on 14.1.2016.</p>
3.	The Goa Preservation of Trees (Amendment) Bill, 2016	Shri Rajendra Arlekar, Minister for Forests	12.1.2016	<p>(i) Shri Rajendra Arlekar, Minister for Forests moved that the Goa Preservation of Trees (Amendment) Bill, 2016 to be taken into consideration on 14.1.2016. The Motion for consideration of the Bill was put to vote and adopted.</p> <p>(ii) At the stage of consideration of the Bill, the following Amendment to Clause 6 of the Bill was moved by Shri Aleixo Reginaldo Lourenco, MLA:</p> <p><u>The Amendment to Clause 6 of the Bill</u></p>

				<p>In Clause 6 the expression “including coconut tree” shall be omitted.</p> <p>(iii)The Bill along with the amendment was discussed in depth by the House.</p> <p>(iv)The following Members spoke on the Bill: Shri Aleixo R. Lourenco, MLA. Shri Rajendra Arlekar, Minister for Forest. Shri Digambar Kamat, MLA. Shri Caetano Silva, MLA. Shri Sidharth Kuncalienkar, MLA. Shri Subash Phal Dessai, MLA. Shri Rohan Khaunte, MLA. Shri Nilesh Cabral, MLA. Shri Vijai Sardesai, MLA. Shri Mauvin Godinho, MLA.</p> <p>(v) At this stage, Division was claimed.</p> <p>In favour of the Amendment: 8 Against the Amendment: 22</p> <p>(vi) Thereafter, the Amendment to the Bill, was put to the vote of the House and was negatived.</p> <p>(vii) Clauses 2 to 8, Clause 1, the enacting formula and the long title were put to vote and adopted. The Motion for passing of the Bill was put to vote and passed on 14.1.2016.</p> <p>(viii) The Goa Preservation of Trees (Amendment) Bill, 2016, was considered and passed on 14.1.2016.</p>
4.	The Goa Legislative Diploma No. 2070 dated 15.4.1961 (Amendment) Bill, 2016	Shri Francis D’Souza, Dy. Chief Minister	13.1.2016	<p>(i) Shri Francisco D’Souza, Deputy Chief Minister moved that the Goa Legislative Diploma No. 2070 dated 15.4.1961 (Amendment) Bill, 2016 to be taken into consideration on 14.1.2016. The Motion for consideration of the Bill was put to vote and adopted.</p> <p>(ii) The following Members spoke on</p>

				<p>the Bill: Shri Aleixo Reginaldo Lourenco, MLA Shri Francisco D'Souza, Deputy Chief Minister Shri Rohan Khaunte, MLA</p> <p>(iii) Clauses 2 and 3, Clause 1, the enacting formula and the long title were put to vote and adopted. The Motion for passing of the Bill was put to vote and adopted on 14.1.2016.</p> <p>(iv) The Goa Legislative Diploma No. 2070 dated 15.4.1961 (Amendment) Bill, 2016, was considered and passed on 14.1.2016.</p>
5.	The Goa Town and Country Planning (Amendment) Bill, 2016	Shri Francis D'Souza, Dy. Chief Minister	14.1.2016	<p>(i) Shri Francis D'Souza, Deputy Chief Minister, moved that the Goa Town and Country Planning (Amendment) Bill, 2016, was taken into consideration. The Motion for consideration of the Bill was put to vote and adopted.</p> <p>(ii) At the stage of consideration of the Bill, the following Amendment to Clause 2 of the Bill was moved by Shri Aleixo Reginaldo Lourenco, MLA: <u>The Amendment to Clause 2 of the Bill</u> Omission of new section 42-A.</p> <p>(iii) The Bill along with the amendment was discussed in depth by the House.</p> <p>(iv) The following Members spoke on the Bill: Shri Aleixo Reginaldo Lourenco, MLA Shri Francis D'Souza, Deputy Chief Minister Shri Rohan Khaunte, MLA Shri Pandurang Madkaikar, MLA Shri Sidharth Kuncalienkar, MLA</p>

				<p>(iv) The Amendment to the Bill, was put to the vote of the House and was negated.</p> <p>(v) Clause 2 and 3, Clause 1, the enacting formula and the long title were put to vote and adopted. The Motion for passing of the Bill was put to vote and passed</p> <p>(vi)The Goa Town and Country Planning (Amendment) Bill, 2016, was considered and passed on 15.1.2016.</p>
6.	The City of Panaji Corporation (Amendment) Bill, 2016,	Shri Francis D'Souza, Dy. Chief Minister	14.1.2016	<p>(i)Shri Francis D'Souza, Deputy Chief Minister moved that the City of Panaji Corporation (Amendment) Bill, 2016 was taken into consideration on 15.1.2016. The Motion for consideration of the Bill was put to vote and adopted.</p> <p>(ii)Shri Francis D'Souza, Deputy Chief Minister spoke on the Bill.</p> <p>(iii) Clause 2, Clause1, the enacting formula and the long title were put to vote and adopted. The Motion for passing of the Bill was put to vote and passed.</p> <p>(iv)The City Of Panaji Corporation (Amendment) Bill, 2016, and was considered and passed on 15.1.2016.</p>
7.	The Goa Municipalities (Amendment) Bill, 2016,	Shri Francis D'Souza, Dy. Chief Minister	14.1.2016	<p>(i) Shri Francis D'Souza, Deputy Chief Minister moved that the Goa Municipalities (Amendment) Bill, 2016 be taken into consideration on 15.1.2016.The Motion for consideration of the Bill was put to vote and adopted.</p> <p>(ii)Shri Francis D'Souza, Deputy Chief Minister, spoke on the Bill.</p> <p>(iii)Clauses 2 to 4, Clause1, the enacting formula and the long title were put to vote and adopted. The Motion for passing of the Bill was put to vote and adopted.</p>

				<p>(iv) Clauses 2 to 4, Clause 1, the enacting formula and the long title were put to vote and adopted. The Motion for passing of the Bill was put to vote and was passed.</p> <p>(v) The Goa Municipalities (Amendment) Bill, 2016, was considered and passed on 15.1.2016.</p>
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15. QUESTIONS

During the Session, 248 notices of Starred and 528 notices of Unstarred Questions were received thus amounting to a total of 776 Questions. Out of which 478 Questions were posted online by the Hon. Members. All in all, in this Session, 62% of the Hon. Members posted their questions online. Out of the 248 Starred Questions which were received, 212 Starred Questions were admitted and 20 Starred Questions were replied orally. The replies to the rest of the 192 Starred and 528 Unstarred Questions were laid on the Table of the House. Postponed 4 Starred and 17 Unstarred Questions of the last Session were replied/laid on the Table of the House. 2 Starred and 4 Unstarred Questions of the present Session were postponed to the next Session.

STATISTICAL INFORMATION OF STARRED QUESTIONS

Departments	Questions Received and admitted as Starred	Disallowed	Consolidated	Notices Admitted	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred as Unstarred
Agriculture	9	-	-	9	1	8	-	-	1
Archives and Archeology	2	1	2	1	-	1	-	-	1
Art & Culture	2	-	-	2	-	2	-	-	-
Administrative Reforms	1	-	-	1	-	1	-	-	-
Airport	1	-	-	1	1	-	-	-	-
Animal Husbandry and Veterinary Services	5	-	-	5	-	5	-	-	-
Captain of Ports	-	-	-	-	-	-	-	-	-
Civil Supplies	2	-	-	2	-	2	-	-	-
Craftsman Training	-	-	-	-	-	-	-	-	-
Co-operation	-	-	-	-	-	-	-	-	-
Education	9	-	-	9	2	7	-	-	-
Environment	5	-	-	5	1	5	-	-	-
Election	-	-	-	-	-	-	-	-	-

Evacuee Property	3	-	-	3	-	3	-	-	-
Finance	10	-	-	10	2	8	1	-	1
Fisheries	2	-	-	2	1	1	-	-	-
Forests	3	-	-	3	1	2	-	-	-
Factories & Boilers	-	-	-	-	-	-	-	-	-
General Administration	-	-	-	-	-	-	-	-	-
Health	6	-	-	6	-	6	-	-	-
Home	11	-	-	11	-	11	-	-	1
Housing Board	2	-	-	2	-	2	-	-	-
Industries	6	-	-	6	-	-	-	-	-
Information & Technology	1	-	-	1	-	-	-	-	-
Information & Publicity	4	-	-	4	-	-	1	-	-
Law, Judiciary & Legislative Affairs	4	-	-	4	-	-	-	-	-
Labour and Employment	3	-	-	3	-	-	-	-	-
Legal Metrology	-	-	-	-	-	-	-	-	-
Mines	4	4	4	4	-	4	-	-	-
Official Language	-	-	-	-	-	-	-	-	-
Non Conventional Energy Res.	1	-	-	1	-	1	-	-	-
Panchayati Raj	3	-	-	3	-	3	-	-	-
Personnel	4	-	-	4	-	4	-	-	-
Provedoria	-	-	-	-	-	-	-	-	-
Public Grievances	1	-	-	1	-	1	-	-	-
Power	14	-	-	14	2	12	-	-	-
Protocol	-	-	-	-	-	-	-	-	-
Planning & Statistics	-	-	-	-	-	-	1	-	-
Public Works Department	7	-	-	7	1	6	-	-	1
Printing & Stationery	-	-	-	-	-	-	-	-	-
River Navigation	1	-	-	1	-	1	-	-	1
Revenue	7	-	-	7	2	5	-	-	-
Rural Development Agency	2	-	-	2	1	1	-	-	-
Social Welfare	3	-	-	3	-	3	1	-	-
Sports & Youth Affairs	5	-	-	5	-	5	-	-	-
Technical Education	-	-	-	-	-	-	-	-	-
Tourism	5	-	-	5	1	4	-	-	-

Science & Technology	1	-	-	1	-	1	-	-	-
Transport	3	-	-	3	-	3	-	-	-
Tribal Welfare	1	-	-	1	-	1	-	-	-
Town & Country Planning	6	-	-	6	1	6	-	-	-
Urban Development	6	-	-	6	1	5	-	-	-
Vigilance	4	-	-	4	1	3	-	-	-
Water Resources	5	-	-	5	1	5	-	-	-
Women & Child Development	3	-	-	3	-	3	-	-	-
TOTAL	248	5	6	212	20	192	4	-	5

STATISTICAL INFORMATION OF UNSTARRED QUESTIONS

Departments	Questions Received	Disallowed	Transferred as Unstarred	Consolidated	Notices Admitted as Unstarred	Questions Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred
Archives and Archeology	-	-	-	-	-	-	-	-	-	-
Administrative Reforms	1	-	-	-	1	-	-	-	-	-
Art & Culture	9	-	-	-	9	-	9	-	-	-
Agriculture	14	-	-	-	14	-	14	-	-	-
Animal Husbandry and Veterinary Services	7	-	-	-	7	-	7	-	-	1
Air Port	6	-	-	-	6	-	6	-	-	-
Civil Supplies	13	-	-	-	13	-	13	-	-	-
Captain of Ports	1	-	-	-	1	-	1	-	-	-
Co-operation	7	-	-	-	7	-	7	-	-	-
Craftsmen Training	1	-	-	-	1	-	1	-	-	-
Consumer Affairs	-	-	-	-	-	-	-	-	-	-
Sales Tax	-	-	-	-	-	-	-	-	-	-
Education	26	-	-	-	26	-	26	-	-	-
Environment	8	-	-	-	8	-	8	-	-	-
Election	5	-	-	-	5	-	5	-	-	-
Evacuee Property	1	-	-	-	1	-	1	-	-	-
Factories & Boilers	2	-	-	-	2	-	2	-	-	-

Finance	46	-	-	-	46	-	46	3	-	-
Fisheries	5	-	-	-	5	-	5	-	-	-
Forests	7	-	-	-	7	-	7	-	-	-
General Administration	4	-	-	-	4	-	4	-	-	-
Gazetteers	-	-	-	-	-	-	-	-	-	-
Health	26	-	-	-	26	-	26	-	-	1
Home	52	-	-	-	52	-	52	-	1	-
Housing Board	-	-	-	-	-	-	-	-	-	-
Industries	22	-	-	-	22	-	22	-	-	-
Information and Publicity	6	-	-	-	6	-	6	2	-	-
Information and Technology	4	-	-	-	4	-	4	-	-	-
Labour and Employment	-	-	-	-	-	-	-	-	-	-
Law, Judiciary & Legislative Affairs	13	-	-	-	13	-	13	-	-	-
Legal Metrology	1	-	-	-	1	-	1	-	-	-
Mines	11	-	-	-	11	-	11	-	-	-
Museum	-	-	-	-	-	-	-	-	-	-
Non-Conventional Sources of Energy	3	-	-	-	3	-	3	-	-	-
NRI Cell	-	-	-	-	-	-	-	-	-	-
Official Language	-	-	-	-	-	-	-	-	-	-
Panchayati Raj	-	-	-	-	-	-	-	-	-	-
Personnel	14	-	-	-	14	-	14	-	-	-
Protocol	-	-	-	-	-	-	-	-	-	-
Provedoria	-	-	-	-	-	-	-	-	-	-
Power	16	-	-	-	16	-	16	-	-	-
Public Works Department	29	-	-	-	29	-	28	-	1	1
Planning	-	-	-	-	-	-	-	-	-	-
Planning and Statistics	-	-	-	-	-	-	-	-	-	-
Printing & Stationery	4	-	-	-	4	-	4	-	-	-
Public Grievances	4	-	-	-	4	-	4	-	-	-
River Navigation	5	-	-	-	5	-	4	-	1	-
Revenue	26	-	-	-	26	-	26	-	-	1
Urban Development	19	-	-	-	19	-	19	-	-	-
R.D.A.	-	-	-	-	-	-	-	-	-	-

Social Welfare	10	-	-	-	10	-	10	-	-	-
Science & Technology	2	-	-	-	2	-	2	-	-	-
Sports & Youth Affairs	12	-	-	-	12	-	12	-	-	-
Technical Education	-	-	-	-	-	-	-	-	-	-
Tourism	30	-	-	-	30	-	30	-	-	-
Transport	18	-	-	-	18	-	18	-	-	-
Tribal Welfare	5	-	-	-	5	-	5	1	-	-
Town & Country Planning	13	-	-	-	13	-	13	-	-	-
Vigilance	5	-	-	-	5	-	5	-	-	-
Water Resources	-	-	-	-	-	-	-	-	-	-
Women and Child Development	-	-	-	-	-	-	-	-	-	-
TOTAL	528	-	-	-	528	-	528	6	3	4

<u>Detailed information as regards the Starred Questions during the Eleventh Session, 2016</u>	<u>Detailed information as regards the Starred Questions during the Eleventh Session, 2016</u>
<p style="text-align: center;"><u>12.1.2016</u></p> <p>1.Starred Questions at Sl. Nos.2B, 3C, 4A, 5B and 6A listed for the day were orally answered.</p> <p>2. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p style="text-align: center;"><u>12.1.2016</u></p> <p><u>1.Postponed Unstarred Questions laid on the Table of the House</u></p> <p>1. Postponed Unstarred Question No.2 tabled by Shri Aleixo Reginaldo Lourenco, MLA regarding ‘Creation and revival of posts’ (originally slated for answer on 10.8.2015) was laid on the Table of the House.</p> <p>2. Postponed Unstarred Question No.40 tabled by Shri Digambar Kamat, MLA regarding ‘Engineers working in Water Resources Department’ (originally slated for answer on 10.8.2015) was laid on the Table of the House.</p> <p>3. Postponed Unstarred Question No.59 tabled by Shri Naresh Sawal, MLA regarding ‘Number of works executed by Water Resources Department’ (originally slated for answer on 10.8.2015) was laid on the Table of the House.</p> <p>4. Postponed Unstarred Question No.40 tabled by Shri Digambar Kamat, MLA regarding ‘Supply of Supplementary Nutrition’ (originally slated for answer on 12.8.2015) was laid on the Table of the House.</p>

	<p><u>2. Replies of the Unstarred Questions laid on the Table of the House</u> Replies to the rest of the Unstarred Questions listed for the day were laid on the Table of the House.</p>
<p><u>13.1.2016</u> 1.Starred Questions at Sl. Nos. 1A, 2C, 3C, 4C and 5A listed for the day were orally answered. 2. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p><u>13.1.2016</u> <u>1. Postponed Unstarred Questions further postponed to the next Session.</u> Postponed Unstarred Question No.25 tabled by Shri Digambar Kamat, MLA regarding ‘Engineers in P.W.D’ (originally slated for answer on 28.07.2015) was postponed to the next session. <u>2.Postponed Unstarred Questions were laid on the Table of the House</u> Postponed Unstarred Question No.97 tabled by Shri Vijai Sardesai, MLA regarding ‘Expenditure incurred on Advertisements’ (originally slated for answer on 31.07.2015) was laid on the Table of the House. <u>3. Replies of the Unstarred Questions laid on the Table of the House</u> Replies to the rest of the Unstarred Questions listed for the day were laid on the Table of the House.</p>
<p><u>14.1.2016</u> <u>1.Postponed Starred Question further postponed</u> Postponed Starred Question No.*7A tabled by Shri Vijai Sardesai, MLA regarding ‘Craftsmen Training’ (originally slated for answer on 29. 7.2015) was further postponed to 15/1/2016. 2.Starred Questions at Sl. Nos. 1A, 2A, 3B, 4C and 4A listed for the day were orally answered. 3. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p><u>14.1.2016</u> <u>1. Replies of the Unstarred Questions were laid on the Table of the House</u> Replies to the rest of the Unstarred Questions listed for the day were laid on the Table of the House.</p>

<u>15.1.2016</u>	<u>15.1.2016</u>
<p><u>1. Postponed Starred Questions orally replied</u></p> <p>(a) Postponed Starred Question No.*4A tabled by S/Shri Chandrakant Kavalekar and Vishwajit Rane, MLAs regarding ‘Tribal Welfare’ (originally slated for answer on 14.08.2015) was orally answered.</p> <p>(b) Postponed Starred Question No.*7A tabled by Shri Vijai Sardesai, MLA regarding ‘Craftsmen Training’ (originally slated for answer on 29. 07.2015) was orally answered.</p> <p><u>2. Postponed Starred Question</u></p> <p>(a) Postponed Starred Question No.*14A tabled by Shri Digambar Kamat, MLA regarding ‘Goa Football Development Council’ (originally slated for answer on 14.08.2015) was not taken in the House as Member concern was not present in the House.</p> <p>3. Starred Questions at Sl. Nos. 1A, 3A, 4B and 5C for the day were orally answered.</p> <p>4. Reply to Starred Question No. 12C was postponed to the next session.</p> <p>5. Replies to the rest of the Starred Questions were laid on the Table of the House.</p>	<p><u>1. Postponed Unstarred Questions were further postponed to the next session</u></p> <p>Postponed Unstarred Question No.5 tabled by Shri Aleixo Reginaldo Lourenco, MLA regarding ‘New Schemes for S.T. in various Departments’ (originally slated for answer on 31.7.2015) was further postponed to the next session.</p> <p>Postponed Unstarred Question No.106 tabled by Shri Vijai Sardesai, MLA regarding ‘Land acquired by the Government’ (originally slated for answer on 6.8.2015) was further postponed to the next session.</p> <p>Postponed Unstarred Question No.104 tabled by Shri Chandrakant Kavalekar, MLA regarding ‘Allocation of Tribal Funds’ (originally slated for answer on 14.8.2015) was further postponed to the next session.</p> <p><u>2. Postponed Unstarred Questions were laid on the Table of the House</u></p> <p>(a) Postponed Unstarred Question No.84 tabled by Shri Rohan Khaunte, MLA regarding ‘Number of Khajan Lands in the State’ (originally slated for answer on 30.7.2015) was laid on the Table.</p> <p>(b) Postponed Unstarred Question No.82 tabled by Shri Rohan Khaunte, MLA regarding ‘Number of Comunidades in the State’ (originally slated for answer on 6.8.2015) was laid on the Table of the House.</p> <p>(d) Postponed Unstarred Question No.117 tabled by Shri Digambar Kamat, MLA regarding ‘Conversion of agricultural Land to Non-Agricultural Land’ (originally slated for answer on 6.8.2015) was laid on the Table.</p> <p>(e) Postponed Unstarred Question No.45 tabled by Shri Rohan Khaunte, MLA regarding ‘Non-payment of Electricity Bills’ (originally slated for answer on 7.8.2015) was laid on the Table.</p> <p>(f) Postponed Unstarred Question No.3 tabled by S/Shri Aleixo Reginaldo Lourenco, Atanasio Monserrate and Pandurang Madkaikar MLAs regarding ‘Vacancies reserved for S.T. category’ (originally slated for answer on 14.8.2015) was laid on the Table.</p> <p>(g) Postponed Unstarred Question No.103 tabled by Shri Pandurang Madkaikar, MLA regarding ‘Vacancies reserved for</p>

	<p>S.Ts' (originally slated for answer on 14.8.2015) was laid on the Table.</p> <p><u>3.Unstarred Questions laid on the Table of the House</u></p> <p>(a)Replies to Questions in Unstarred list (Corrected) were laid on the Table of the House.</p> <p>(b) <u>Reply Postponed:-</u></p> <p>Reply to Unstarred Question No. 25 was postponed to the next session.</p>
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16. PRIVATE MEMBERS RESOLUTIONS

1. The subject matter of the Resolution tabled by **S/Shri Pratapsingh Rane, Leader of Opposition, Vishwajit Rane and Aleixo. R. Lourenco, MLAs' on 15.1.2016**, was to recommend to the Government to urgently take up the construction of new bye-pass road to Sanquelim Town for smooth movement of traffic going to Mapusa town via Bicholim from Ponda and Valpoi.

(ii) The following Members spoke on the Resolution:

1. Shri Vishwajit Rane, MLA
2. Shri Ramkrishna Dhavalikar, Minister for P.W.D.
3. Dr. Pramod Sawant, MLA
4. Shri Naresh Sawal, MLA
5. Shri Kiran Kandolkar, MLA
6. Shri Pratapsingh Rane, Leader of the Opposition.

(iii) The Resolution was withdrawn by the leave of the House on **15.1.2016**.

2. The subject matter of the Resolution, tabled by **Shri Rohan Khaunte, MLA, on 15.1.2016**, was to recommend to the Government that it should create jobs in Private sectors by granting subsistence allowance to the unemployed youth in the State by linking them to industries as trainees or under apprenticeship for industries that are being set up in the State.

(ii) The following Members spoke on the Resolution:

1. Shri Rohan Khaunte, MLA
2. Shri Laxmikant Parsekar, Chief Minister
3. Shri Subhash Phal Dessai, MLA
4. Shri Nilesh Cabral, MLA
5. Shri Mahadev Naik, Minister for Industries

6. Shri Kiran Kandolkar, MLA

(iii) The Resolution was withdrawn by the leave of the House on **15.1.2016**.

3. The subject matter of the Resolution, tabled by **S/Shri Pratapsingh Rane, Leader of Opposition, Vishwajit Rane, and Aleixo Reginaldo Lourenco, MLAs' on 15.1.2016**, was to recommend to the Government for protection of agriculture in the Western Ghat areas to declare certain wild animals as vermin in the interests of the farming community of the State, as is done in Maharashtra and Kerala.

Since the discussion was held on the issue on the earlier day i.e. on 14.1.2016, the Resolution was withdrawn by the leave of the House on **15.1.2016**.

4. The subject matter of the Resolution, tabled by Shri Pratapsingh Rane, **Leader of the Opposition, on 15.1.2016**, was to recommend to the Government to repair and to start the Tourism cottages at Keri, Sattari in the interest of Hinterland Tourism.

(ii) The following Members spoke:

1. Shri Pratapsingh Rane, Leader of the Opposition
2. Shri Dilip Parulekar, Minister for Tourism

(iii) The Resolution was withdrawn by the leave of the House on **15.1.2016**.

5. The subject matter of the Resolution, tabled by **Shri Pratapsingh Rane, Leader of the Opposition, on 15.1.2016**, was to recommend to the Government to start the Sewerage Treatment Plant in Sanquelim town which has been constructed long ago and waiting to be commissioned by the Government.

(ii) The following Members spoke:

1. Shri Pratapsingh Rane, Leader of the Opposition.
2. Shri Laxmikant Parsekar, Chief Minister
3. Dr. Pramod Sawant, MLA
4. Shri Nilesh Cabral, MLA

The above mentioned Private Members' Resolutions which were admitted, moved, discussed and thereafter were withdrawn by the leave of the House after obtaining adequate replies from the Government in the House on the 15th January, 2016.

17. ZERO HOUR MENTIONS

The Session also witnessed the deliberations on the issues of urgent public importance articulating public concern and thus fulfilling its democratic mandate by the various Parliamentary devices utilized by the Hon. Members to call the attention of the House in the form of the following Zero Hour Mentions:

1. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, MLA on 12.1.2016**, was as regards the visiting people particularly in the Office of the Mamlatdar and Deputy Collector, Panchayat Secretaries and particularly the Departments that are looking after essential services, on the non availability of certain staff deputed for election duty, thus causing hardships especially for the common man who has to repeatedly travel for his work to the above offices but in vain. The steps/measures the Government intends to undertake or has undertaken in the matter.

2. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, MLA on 12.1.2016**, was as regards the people who have approached Goa Medical College for treatment and subsequently were referred to other hospitals for specified treatments of Mediclaim, so also Inpatients/Outpatients are made to pay for medicines, especially patients in Orthopaedic Department, needing implants, insulin for diabetic patients and injections for patients having tumors, other than the routine medicines required, are to be made available free of cost. The steps/measures the Government intends to undertake or has undertaken in the matter.

3. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, MLA on 13.1.2016**, was as regards the traffic congestion for hours together near the Mandovi Bridge Junction on account of ongoing work of the third Mandovi Bridge. The steps/measures the Government intends to undertake or has undertaken in the matter.

4. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, MLA, on 13.1.2016**, was as regards the retention of Government Quarters by the family of deceased Government servants until harness appointments are given to the kith and kin. The steps/measures the Government intends to undertake or has undertaken in the matter.

5. The subject matter of the Zero Hour Mention tabled by **Shri Rohan Khaunte, on 13.1. 2016**, was as regards the increasing number of exhibitions-cum-sale regularly held throughout Goa which are seriously affecting the local manufacturers and traders. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Laxmikant Parsekar, Chief Minister replied to the Zero Hour Mention.

6. The subject matter of the Zero Hour Mention tabled by **Shri Pandurang Madkaikar, MLA, on 13.1.2016**, was as regards the fear and anxiety in the minds of the people of Amdai, Sanguem-Taluka, that the Goa Investment Promotion and Facilitation Board has notified an area for the purpose of setting up of an alcohol and brewery Plant and I.M.F.L Bottling Plant by M/S. Vani Agro Farms Ltd. The steps/measures the Government intends to undertake or has undertaken in the matter.

7. The subject matter of the Zero Hour Mention tabled by **Shri Vijai Sardesai, MLA, on 14.1.2016**, was as regards the fear and anxiety in the minds of the people of Goa that the Government of Goa has allowed Amul Dairy to set its second dairy unit in Goa at Kundaim and which will now procure milk directly from local producers in the State, which was earlier done by Goa Dairy. The steps/measures the Government intends to undertake or has undertaken in the matter.

8. The subject matter of the Zero Hour Mention, tabled by **Shri Vijai Sardesai, MLA, on 14.1.2016**, was as regards the fear and apprehension in the minds of the people of Goa about the status of the Khalsa-Bhandura project on the river Mhadei and the interim stay on the project by the Hon.Supreme Court. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Laxmikant Parsekar, Chief Minister replied to the Zero Hour Mention.

9. The subject matter of the Zero Hour Mention, tabled by **Shri Naresh Sawal, MLA, on 14.1.2016**, was as regards the fear and anxiety in the minds of the people regarding the security of their invested money with Financial Institutions and Insurance Companies. The steps/measures the Government intends to undertake or has undertaken in the matter.

10. The subject matter of the Zero Hour Mention, tabled by **Shri Subhash Phaldesai, MLA, on 14.1.2016**, was as regards the incidents of fire to sugarcane cultivation thereby causing heavy losses to the farmers and the Government should formulate/frame an Insurance Scheme. The steps/measures the Government intends to undertake or has undertaken in the matter.

Shri Ramesh Tawadkar, the Minister for Agriculture, replied to the Zero Hour Mention.

11. The subject matter of the Zero Hour Mention, tabled by **Shri Rohan Khaunte, MLA, on 14.1.2016**, was as regards the steps/measures the Government intends to undertake or has undertaken in the matter of prohibition of child labour, inter-State cartels of professional beggars and children begging on the streets.

12. The subject matter of the Zero Hour Mention tabled by **Shri Vijai Sardesai, MLA, on 15.1.2016**, was as regards the steps/measures the Government intends to undertake or has undertaken in the matter to dispose of the bio medical waste in a scientific manner and ensure that there should not be scarcity of medicines at Goa Medical College and other Government hospitals/health centers.

13. The subject matter of the Zero Hour Mention, tabled by **Shri Rohan Khaunte, MLA, on 15.1.2016**, was as regards the steps/measures the Government intends to undertake or has undertaken in the matter of curbing dog and cattle menace in rural as well as urban areas, and also to ensure adequate and sufficient infrastructure for the implementation of the same.

14. The subject matter of the Zero Hour Mention, tabled by **Shri Glenn Ticlo, MLA, on 15.1.2016**, was as regards the fear and anxiety in the minds of the land owners in the State, that several settlement properties which are totally conducive for construction of residences and which have no forest cover are unilaterally and in an authoritarian manner classified as private

forests without intimating the landlords and without even holding a site inspection and conducting a physical survey. The steps/measures the Government intends to undertake or has undertaken in the matter.

S/Shri Francis D'Souza Deputy Chief Minister and Rajendra Arlekar, Minister for Forests, replied to the Zero Hour Mention on **15.1.2016**.

15. The subject matter of the Zero Hour Mention, tabled by **Dr. Pramod Sawant, MLA on 15.1.2016**, was as regards the fear and anxiety in the minds of the people of Goa due to the non availability of sufficient number of ration cards in Civil Supplies Department. Further the fear is also created in the minds of BPL ration card holders whose ration cards are converted into APL without prior intimation to the card holders. The steps the Government intends to take to make available sufficient number of ration cards and restore the BPL status to the ration card holders.

Shri Dayanand Mandrekar, Minister for Civil Supplies replied to the Zero Hour Mention on **15.1.2016**.

16. The subject matter of the Zero Hour Mention, tabled by **Dr. Pramod Sawant, MLA, on 15.1.2016**, was as regards the fear and anxiety in the minds of the people of Goa due to the non availability of processing units for disposal of bio-medical waste in the State in par with the high tech units available within the neighbouring States. The steps/measures the Government intends to undertake or has undertaken in the matter.

17. The subject matter of the Zero Hour Mention, tabled by **Shri Mauvin Godinho, MLA, on 15.1.2016**, was as regards the grave anxiety in the minds of the people of Dabolim and Sancoale, due to the alleged arbitrary decision of the Town & Country Planning Department in not approving place for construction, citing a Forest Department letter dated 27.6.2013, merely stating that the particular survey number has been identified for survey to be demarcated as Private Forest. These include lands which have valid conversion sanads which include N.O.C. from Forest Department. The steps/measures the Government intends to undertake or has undertaken in the matter.

The Government replied adequately to the above mentioned Zero Hour Mentions thereto.

17. PRESENTATION, DISCUSSION, VOTING AND PASSING OF THE SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2015-2016 (SECOND BATCH)

The Supplementary Demands for Grants for the year 2015-2016 (Second Batch) were presented, discussed, voted and passed and the corresponding - The Goa Appropriation Bill, 2016 (Relating to the Supplementary Demands for Grants for the year 2015-2016 (Second Batch) was introduced, considered and passed on the 12th January, 2016.

18. MEMBERS NOMINATED ON THE STATE ADVISORY COMMITTEE

Shri Ganesh Gaonkar and Shri Pandurang Madkaikar, MLAs' of the Sixth Legislative Assembly of the State of Goa were nominated on the State Advisory Committee on 15.1.2016, under the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1966.

19. HOUSE COMMITTEE ON BULL FIGHTS RE-CONSTITUTED

The House Committee on Bull Fights was re-constituted on 15.1.2016. Shri Benjamin Silva, MLA, was appointed as its Chairman, since the post of the Chairman of the Committee had become vacant as Shri Vishnu Wagh has been elected as the Deputy Speaker of the Goa Legislative Assembly on 14.1.2016. Shri Nilesh Cabral was also appointed as the Member of the Committee. Other Members of the Committee include Shri Caetano Silva, Shri Aleixo Reginaldo Lourenco and Shri Kiran Kandolkar.

20. SPECIAL MENTION MADE IN THE HOUSE

Shri Pratapsingh Rane, the Leader of the Opposition, with the permission of the House expressed its deep anguish and grave concern over the disturbing trend of Members, that whenever the Chief Minister rises up, it is the duty of each and every Member of the House to hear him in silence but, it is witnessed that more than one Member rises up and make their speeches. This disturbs the decorum of the House so also Members are unable to listen and understand the speeches made at that time.

(ii) Shri Laxmikant Parsekar, Chief Minister, endorsed the view points made by the Hon'ble Leader of Opposition.

(iii) Shri Anant Shet, Speaker, appreciated the concern raised by the Leader of Opposition and directed all the Members to ensure discipline and maintain proper decorum of the House.

21. VALEDICTORY REMARKS BY THE HON. SPEAKER

Shri Anant Shet, the Hon. Speaker, made valedictory remarks on the conclusion of the Session on the 15th January, 2016.

22. CONCLUSIONS

The National Anthem was played in the Legislative Assembly on the conclusion of the Session. The Session, which commenced on the 11th January, 2016 was adjourned *sine die* at the conclusion of the Session on the 15th January, 2016. The Eleventh Session of the Sixth Legislative Assembly of the State of Goa has been prorogued by the Hon. Governor, with effect from the 28th January, 2016.
